

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3368
TO BE ANSWERED ON 5TH AUGUST, 2016**

DISCLOSURE OF INGREDIENTS OF TOBACCO PRODUCTS

3368. SHRI JAGDAMBIKA PAL:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has made any provision in the Cigarettes and Other Tobacco Products Act, 2003 for disclosure of nicotine and other contents on the packets of smoked and smokeless tobacco products being sold in the country, if so, the details thereof;
- (b) whether the Government has notified said provision of the Act, if so, the details thereof and if not, the reasons therefor; and
- (c) the details of steps taken or being taken by the Government to make it mandatory for manufacturers of tobacco products to disclose the ingredients on packets of smoked and smokeless tobacco products?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SMT. ANUPRIYA PATEL)**

(a): As per Section 7(5) of the “Cigarettes and Other Tobacco Products (Prohibition of Advertisement, Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003”;

No person shall, directly or indirectly, produce, supply or distribute cigarettes or any other tobacco products unless every package of cigarettes or any other tobacco products produced, supplied or distributed by him indicates thereon, or on its label, the nicotine and tar contents on each cigarette or as the case may be on other tobacco products along with the maximum permissible limits thereof:

Provided that the nicotine and tar contents shall not exceed the maximum permissible quantity thereof as may be prescribed by rules made under this Act.

(b): Since no quantity of tar and nicotine is considered safe or permissible for human consumption, the said provision has not been notified.

(c): Under the Cigarettes and Other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2015, which is under pre-legislative consultation, a provision has been made to substitute sub-section (5) of Section 7 and do away with the mandatory provision of depiction of maximum permissible limits of tar and nicotine contents on packages of tobacco products.